

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal Nos. 25 of 2011, 107 of 2011 & I.A. No. 177 of 2011
and 127 of 2011 & I.A. No. 206 of 2011.**

Dated: 9th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

Appeal No. 25 of 2011

**Kanan Devan Hills Plantation
Co. (P) Ltd & Ors. Appellant (s)**

Versus

**Kerala State Electricity Regulatory
Commission & Ors Respondent (s)**

Appeal No. 107 of 2011 & I.A. No. 177 of 2011

Kinesco Power and Utilities (P) Ltd. Appellant (s)

Versus

**Kerala State Electricity Regulatory
Commission & Anr. Respondent(s)**

Appeal No. 127 of 2011 & I.A. No. 206 of 2011

Cochin Special Economic Zone Appellant(s)

Versus

**Kerala State Electricity Regulatory
Commission & Anr. Respondent(s)**

Counsel for the Appellant (s)
(In Appeal Nos. 25 of 2011
& 127 of 2011)

: Mr. Joseph Kodianthara
Mr. M.P. Vinod &
Mr. Viju P. Raman

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(In Appeal No. 107 of 2011 : None

Counsel for the Respondent(s):
(In Appeal Nos. 25 of 2011,
107 of 2011 and 127 of 2011)

: Mr. M.T. George for R-2
Mr. Ramesh Babu for R-1.

ORDER

With regard to Appeal Nos. 25 of 2011, 107 of 2011 and 127 of 2011, it is submitted that that all these are inter-related to one another and, therefore, there has to be a composite hearing in all these cases. Time is sought by the parties. Time is allowed.

Post the matter for hearing on **17th February, 2012.**

(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

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